(t) whether it is a fact that the Corporation lias received project proposals from various Slates, if so, the details of the proposals received from each State; and

(d) what steps are being taken to implement those projects?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH) (a) and (b) The Corporation intends to raise a revolving fund of about Rs. 200 crores over a period of time for financing Housing and Urban Development projects in the country. Of this, an amount of Rs. 10 crores has been provided by the Central Government in the Fourth Five-Year Plan towards share-capital of the Corporation. The balance of Rs. 190 crores •i expected to be raised by the Corporation through unguaranteed borrowings from the LIC, Unit Trust of India and hanks etc. Full details in this regard have not been finalised.

(c) and (d) The Corporation has so far received 110 project-proposals.involving a total seed capital of about Rs. 100 crores, from the various States. These projects are at various stages of consideration, in consultation with the concerned State Governments. If found acceptable, these will be sanctioned by the Corporation, depending upon the availability of resources from time to time.

KACHATIVU ISTANO DISPUTE WITH CEYLON

80fi. SHRT SITARAM TAIPURIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that dispute between India and Cevlon over the Kachativn Island has been settled; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b) The question of sovereignty over the Island of Kachhativu continues to be the subject of discussions between the Governments of India and Ceylon. As the Hon'ble Member may be aware, both India and Cevlon have expressed their desire to resolve this as well as other allied questions in a spirit of friendly co-operation.

SERVICE FACILITIES IN GREATER KAILASH PART II, NEW DELHI

807. SHRI INDER SINGH: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that service facilities have not been fully provided in Sector '5' of Greater Kailash Part-II. New Delhi hy D.L.F.; (b) whether it is because of some unresolved dispute between the coloniser and the Government; and

(c) if so, the details thereof and when full service facilities will be provided in that colony so that construction of houses can be undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVEIJOPMENT (SHRI PARIMAL GHOSH): (a) to (c) Except for Block 'E', the colonisers have not provided the services such as mads, writici supply and sewerage etc., to the required standards and as per the approved services plans in Greater Kailash Part-II. The colonisers were asked by the Municipal Corporation ot Delhi either to make up the deficiencies in the services or to deposit with them a security for the cost of making good the deficiencies. They have done neither The Corporation of houses till the services are brought upto the required standard.

KASTURBA COLONY, NEW DELHI

808. SHRI D. THENGARI: Will the Minister of HEALTH AND FAMILY PLAN-ING AND WORKS, HOUSING AND UR-BAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the present Kasturba Colony of Lajpat Nagar, New Delhi was approved by the Government during the 1st Five Year Plan;

(b) if so, whether it is also a fact that ihe facilities like water, electricity, etc., have not been so far provided to the abovementioned colony;

(c) if so, the reasons therefor;

(d) whether Government have received any representation in this regard; and

(e) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS. HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) to (e) There is no colony by the name of 'Kasturba Colony' in the vicinity of Lajpat Nagar. But there is an organisation known as 'Kasturba Niketan' in Lajpat Nagar-II under the control of the Ministry of Law and Social Welfare. Filtered water supply to this Organisation has been made available by the Municipal Corporation of Delhi. Electricity has also been provided to Kasturba Niketan except for a portion known as 'Sainik Sadan'. Residents of the two quarters of the Sainik Sadan have taken electric connections and rest of the quarters/blocks are without electricity. Provision of street lighting is there. The Delhi Electric Supply